

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

LIBRARY

O.A/350/1363/2019
M.A/350/787/2019

Date of Order: 13.01.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Shri Gobinda Sharma, son of Ramsevak Sharma, aged about 58 years, since working as Trackman, under SSE (P.Way), Sealdah Division at Sealdah, Kolkata – 700014.

2. Shri Sudipta Sharma, son of Shri Gobinda Sharma, aged about 20 years, by profession – Unemployed.

Both applicants are residing at Vill & P.O – Jaugram, P.S – Jamalpur, Dist. Burdwan, Pin – 713166.

--Applicants

Versus

1. Union of India, service through the General Manager, Eastern Railway, Fairlie Place, 17, N.S Road, Kolkata – 700001.

2. Sr. Divisional Personnel Officer, Eastern Railway, Sealdah Division, Sealdah, Kolkata – 7000014.

3. Sr. Divisional Engineer @ Eastern Railway, Sealdah Division, Sealdah, Kolkata – 7000014.

4. Shri Kaushik Chakraborty, son of Shri Sanjib Chakraborty (UR Category), posted at Sr. DEN/C/SDAH, Kolkata – 700014.

--Respondents

For The Applicant(s): Mr. P. C. Das, Counsel
Ms. T. Maity, counsel

For The Respondent(s): Mr. A. K. Guha, counsel

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. M.A, bearing No. 350/787/2019 for joint prosecution is allowed and disposed of accordingly. The applicants are allowed to pursue the remedy jointly.



3. At hearing, ld. counsel for the applicants seeks liberty to file comprehensive representation to the respondent authorities seeking benefits in terms of Railway Board's circular No. RBE 39/2019.

Ld. counsel for the respondents does not have any objection if such liberty is allowed.

4. Accordingly, the O.A is disposed of by giving liberty to the applicants to file comprehensive representation seeking benefits in terms of the Railway Board's circular No. RBE 39/2019, to the competent respondent authority, within a period of 4 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent respondent authority shall consider and dispose it of and issue appropriate in accordance with law, within a period of 3 months from the date of receipt of such representation.

5. It is made clear that we have not entered into the merits of the matter and therefore all the points to be raised in the representation shall be open for consideration.

6. The present O.A accordingly stands disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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